

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 619
115/241- 242/ND/2022

IN THE MATTER OF:
Ms. Manisha Saxena

...**APPLICANT**

Vs.

M/s. Caliber Tech Solutions Pvt. Ltd. and Ors.

...**RESPONDENT**

Section
U/s 241-242

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Kausik Chaterjee, Ms.
Samridhi, Advocates

For the Respondent

:Mr. Rajat Joneja, Advocate for
Respondent No. 1 to 4, Mr.
Rajesh P, Adv. for Respondent
No.5

ORDER

IA/103/2023

Heard the Ld. Counsel for the Applicant. Ld. Counsel for the Respondent No. 1 & 2 has submitted that they have filed reply affidavit. No reply has been filed on behalf of the Respondent No.3 & 4. List this matter for final arguments on **13.07.2023** alongwith IAs. In the meantime, Respondent no.3 & 4 are directed to file reply affidavit.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)